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## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) NO. 83/Chd/Hry/2017

**Under Section 9 of the Insolvency** and Bankruptcy Code, 2016

Al-Noor Agro & Farm Products Pvt. Ltd. ....Petitioner-Operational Creditor

Versus

Hi Power Feeds Pvt. Limited

....Respondent-Corporate Debtor

Present:

Mr. Ankit Midha, Advocate for petitioner-Operational Creditor.

Mr. Rahul Dev Singh, Advocate for respondent-Corporate Debtor.

Mr. Rahul Dev Singh, Advocate filed Power of Attorney for the respondent but the resolution of Board of Directors of respondent-company authorising him to appear on its behalf has not been filed. Learned counsel for the respondent seeks one week's time to file reply. It is otherwise submitted that the copy of petition including copy of entire paper book has been received through the courier service but vehemently stated that the same was not received through the postal department.

The matter be listed on 23.11.2017 for arguments. The reply/ objections, if any, and the resolution of Board of Director of the company be filed by 21.11.2017 with copy advance to the counsel opposite.

> Sd/-Justice R.P.Nagrath) Member (Judicial)

November 08, 2017